

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:419
ANSWERED ON:22.12.2014
IMPLEMENTATION OF TRIBAL RIGHTS
Bhamre Dr. Subhash Ramrao;Sampath Shri Anirudhan

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any mechanism to monitor and ensure proper implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to make some amendments in the said Act; and
- (d) if so, the details thereof along with the reasons therefor?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 419 (19th position) for answer on 22.12.2014 tabled by DR. A. SAMPATH AND DR. SUBHASH BHAMRE, MP REGARDING "IMPLEMENTAITON OF TRIBAL RIGHTS".

(a)&(b):The Ministry of Tribal Affairs is monitoring the implementation of the Act in the country by obtaining the Monthly Progress Reports and Quarterly Progress Report from the States and UTs. Progress of implementation of the Act is also reviewed in the meetings held with the concerned officers of the State Governments and Union Territory Administrations periodically. This Ministry also provides training to the field level functionaries in the States/UTs as well as support by holding consultations in different parts of the country and clarifies doubts whenever required. The officers of the Ministry are also visiting the states to assess and guide the pace of implementation.

(c): No, Madam.

(d): Does not arise in view of reply given to part (c) above.